

Raghu Ramiah: Sir, on behalf of **Shrimati Phulrenu Guha**, I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1964-65 under article 338(2) of the Constitution. [Placed in Library. See No. LT-140/67].

CERTIFIED ACCOUNTS OF THE DELHI DEVELOPMENT AUTHORITY FOR 1964-65 ETC.

The Minister of Works, Housing and Supply (Shri Jaganatha Rao): Sir, I beg to lay on the Table:

- (1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1964-65 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-141/67]
- (2) (i) A copy of the Annual Report of the Ashoka Hotels Limited New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-142/67].
- (3) (i) A copy of the Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-143/67].

(4) (i) A copy of the Annual Report of the Hindustan Housing Factory Ltd., New Delhi for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-144/67].

(5) A copy of the Delhi Development Authority (Employees Provident Fund and Gratuity) Rules, 1966, published in Notification No. G.S.R. 1859 in Gazette of India dated the 10th December, 1966, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-145/67].

DELHI SALES TAX (AMENDMENT) RULES 1967, INCOME-TAX (SECOND AMENDMENT) RULES ETC.

Shri Jaganatha Rao: Sir, on behalf of **Shri K. C. Pant** I beg to lay on the Table:

- (1) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(92)/66-Finance (E) (1) in Delhi Gazette dated the 16th March, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library. See No. LT-146/67].
- (2) A copy of the Income-tax (Second Amendment) Rules,

- 1967, published in Notification No. S.O. 845 in Gazette of India dated the 10th March, 1967, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-147/67].
- (3) A copy of the Post Office Savings Banks (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1869 in Gazette of India dated the 10th December, 1966, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873. [Placed in Library. See No. LT-148/67].
- (4) A copy each of the following Notification under sub-section (3) of section 12 of the Government Saving Certificates Act, 1959:—
- (i) The National Savings Certificates (First Issue) (First Amendment) Rules, 1966, published in Notification No. G.S.R. 41 in Gazette of India dated the 14th January, 1967.
- (ii) The Post Office Savings Certificates (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 42 in Gazette of India dated the 14th January, 1967. [Placed in Library. See No. LT-149/67].
- (5) A copy of the Central Excise (Third Amendment) Rules, 1967, published in Notification No. G.S.R. 304 in Gazette of India dated the 11th March, 1967 under section 38 of the Central Excise and Salt, Act, 1944. [Placed in Library. See No. LT-150/67].
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 350 published in Gazette of India dated the 18th March, 1967.
- (ii) G.S.R. 357 published in Gazette of India dated the 18th March, 1967.
- (iii) G.S.R. 408 published in Gazette of India dated the 17th March, 1967.
- (iv) G.S.R. 409 published in Gazette of India dated the 17th March, 1967. [Placed in Library. See No. LT-151/67].
- (7) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export, Drawback (General) Fourteenth Amendment Rules, 1967, published in Notification No. G.S.R. 358 in Gazette of India dated the 18th March, 1967.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Fifteenth Amendment Rules, 1967, published in Notification No. G.S.R. 359 in Gazette of India dated the 18th March, 1967.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Sixteenth Amendment Rules, 1967, published in Notification No. G.S.R. 360 in Gazette of India dated the 18th March, 1967.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Seventeenth Amendment Rules, 1967, published in Notification No. G.S.R. 361 in Gazette of India dated the 18th March, 1967. [Placed in Library. See No. LT-152/67].